

INDIA JURIS

SEBI GUIDELINES FOR ISSUANCE OF ODI BY FOREIGN PORTFOLIO INVESTORS (FPIs)

Securities Exchange Board of India (SEBI) has issued the circular dated 7th July 2017 on the guidelines for issuance of ODIs, with derivative as underlying, by the ODI issuing FPIs. Now the FPIs are required to comply with the following conditions to issue ODI, along with the terms of SEBI (Foreign Portfolio Investors) Regulation, 2014 (FPI Regulations) and Circulars issued from time to time regarding ODI:

1. The ODI issuing FPIs shall not be allowed to issue ODIs with derivative as underlying, with the exception of those derivative positions that are taken by the ODI issuing FPI for hedging the equity shares held by it, on a one to one basis.
2. The ODI issuing FPIs shall not be allowed to issue ODIs with derivative as underlying, with the exception of those derivative positions that are taken by the ODI issuing FPI for hedging the equity shares held by it, on a one to one basis.

[Read more](#)

E-FILING FOR FOREIGN VENTURE CAPITAL INVESTORS UNDER SEBI (FVCI) REGULATIONS, 2000

SEBI has introduced an online system for filings related to Foreign Venture Capital Investors (FVCI), to protect the interests of investors in securities and to promote and regulate the securities market. The e-filing system of applying for registration, reporting and various compliances under the provisions of FVCI Regulations, would facilitate ease of operations. All applicants desirous of seeking registration as a FVCI are now required to submit their applications online only through SEBI Intermediary Portal. However, all SEBI registered FVCIs are now required to file their compliance reports and submit applications for any request under the provisions of FVCI Regulations, through the online system only. The aforesaid online filing system for FVCI has been made operational from July 1, 2017.

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NON RESIDENT INDIANS (NRIS) TO TRADE IN THE CURRENCY DERIVATIVES

Subject to terms and conditions mentioned in Reserve Bank of India (RBI) vide A.P. (DIR Series) Circular no. 30 dated February 02, 2017, NRIs are now permitted to trade in the

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INDIA JURIS

F-116

Lajpat Nagar-1

New Delhi - 110 024, India

Ph: +91-11-29814816 / 29814817

Fax: +91-11-29815116

E: newdelhi@indiajuris.com

www.indiajuris.com

International Desks

Asia & Australia

M.P.Mehani

asia@indiajuris.com

Americas

Shivkumar Idnani

americas@indiajuris.com

UK & Europe

Sameer Rastogi

europe@indiajuris.com

currency derivatives segment of stock exchanges.

[Read more](#)

Africa
Rahul Gupta
africa@indiajuris.com

Middle East
Dinesh Sabharwal
middleeast@indiajuris.com